

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT & HIGHWAYS

**LOK SABHA**  
**STARRED QUESTION NO. 155**  
ANSWERED ON 28<sup>TH</sup> NOVEMBER, 2019

**VICTIMS OF ROAD ACCIDENTS**

\*155. SHRI MANNE SRINIVAS REDDY:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the number of pedestrians killed under the category of road user has increased in the country;
- (b) if so, the details thereof including the number of such incidents in the State of Telangana with special reference to Mahabubnagar district during each of the last three years and the current year;
- (c) whether any financial assistance is available for the victims of road accidents and if so, the details thereof;
- (d) if not, whether the Government proposes to bring any legislation for rendering financial assistance to the victims of road accidents and if so, the details thereof; and
- (e) the steps taken/being taken by the Government to prevent such incidents of pedestrian death/killing on roads in the country?

**ANSWER**

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS  
(SHRI NITIN JAIRAM GADKARI)

- (a) to (e) A statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO. 155 ANSWERED ON 28-11-2019 ASKED BY SHRI MANNE SRINIVAS REDDY REGARDING “VICTIMS OF ROAD ACCIDENTS”.**

(a) The Ministry analyses the road traffic accidents based on the data received from the Police Department of all States/UTs. As per information received from police department of States/UTs, the total number of Pedestrians killed under the category of road user during the last three calendar years i.e. 2016 to 2018 are shown in the table given below:-

Years	Total number of persons killed in the country	Pedestrian killed under the category of road user in the country
2016	1,50,785	15,746
2017	1,47,913	20,457
2018	1,51,417	22,656

(b) Ministry does not collect district-wise data on road accidents. However, the State/UT-wise details in respect of number of Pedestrians killed under the category of road user including Telangana State during the last three calendar years i.e. 2016 to 2018 are given in Annexure-I.

(c) & (d) The Motor Vehicles Act, 1988 provides the framework for third party insurance and compensation for road accidents. The Motor Vehicles (Amendment) Act, 2019 as passed by the Parliament recently, provides for schemes for golden hour treatment, cashless treatment and time bound claim settlement to the victims of the road accidents. The provisions are contained in section 51 to section 57 of the Motor Vehicles (Amendment) Act, 2019.

(e) The provisions of PUPs, CUPs, Footpath, Foot over Bridge & other pedestrian facilities & other grade separated structures etc. are integral part of the design of development projects keeping in view the site requirement and as per provisions given in IRC: SP-73:2018- “Manual of Specifications & Standards for Two Lanning of Highways with Paved Shoulders”, IRC: SP-84-2014- “Manual for Specifications & Standards for Four Lanning of Highways Through Public Private Partnership” IRC:SP-87-2013- “Manual of Specification & Standards for Six Lanning of Highways through Public Private Partnership”. Further IRC has also published the IRC: 103-2012 for “Guidelines for pedestrian facilities”.

With regard to Road Safety, the National Road Safety Policy outlines various policy measures such as promoting awareness, establishing road safety information data base, encouraging safer road infrastructure including application of intelligent transport, enforcement of safety laws. The Ministry has formulated a multi-pronged strategy to address the issue of road safety based on Education, Engineering (both of roads and vehicles), Enforcement and Emergency Care. Further, the Ministry of Road Transport & Highways has constituted a Parliamentary Constituency Committee on Road Safety in each district of the country to promote awareness amongst road users under the chairmanship of Hon’ble Member of Parliament (Lok Sabha). In addition, the Motor Vehicles Act, 1988 provides for Road Safety Councils and Committees at National, State and District level to discharge function relating to Road Safety Programmes.

The Motor Vehicles (Amendment) Act, 2019 focuses on road safety and includes, inter-alia, staff hike in penalties for traffic violations and electronic monitoring of the same, enhanced penalties for juvenile driving, computerization/automation of vehicle fitness and driving, tests, recall of defective vehicles, extending the scope of third party liability and payment of increased compensation for hit and run cases etc.

In addition to the above, the initiatives of the Ministry to promote road safety are listed as below:

- (i) Advocacy/Publicity campaign on road safety through the electronic media and print media to create awareness.
- (ii) Issue of Guidelines for protection of Good Samaritans.
- (iii) Setting up of model driving training Institutes in States.
- (iv) Sanction of 24 Inspection and certification Centres for testing the fitness of the commercial vehicles through an automated system
- (v) Launch of mobile app for highway users i.e. “SukhadYatra 1033” which enables highways users to report potholes and other safety hazards on National Highways including accidents.
- (vi) Observance of Road Safety Week every calendar year for spreading awareness and strengthening road safety.
- (vii) Road safety has been made an integral part of road design at planning stage.
- (viii) The threshold for four laning of national highway has been reduced from 15,000 Passenger Car Units (PCUs) to 10,000 PCUs.
- (ix) Safety standards for automobiles have been improved.
- (x) High priority has been accorded to identification and rectification of black spots (accident prone spots) on national highways.
- (xi) Ministry has delegated powers to Regional Officers of MORTH for technical approval to the detailed estimates for rectification of identified Road Accident black spots for expediting the rectification process to ensure safety of road users.
- (xii) Guidelines for pedestrian facilities on National Highways for persons with disabilities have also been issued to all States / UTs.
- (xiii) A Certification Course for Road Safety Auditors has been commenced in Indian Academy of Highway Engineers (IAHE) and 42 Auditors are certified.
- (xiv) Removal of Liquor Shops as per directions of Hon’ble Supreme Court vide circular of F. No. RW/NH-33044/309/2016/S&R dated 06-04-2017 and 01-06-2017

**Annexure – I**

**ANNEXURE REFERRED TO IN REPLY TO PART (b) OF THE LOK SABHA STARRED QUESTION NO. 155 ANSWERED ON 28-11-2019 ASKED BY SHRI MANNE SRINIVAS REDDY REGARDING “VICTIMS OF ROAD ACCIDENTS”.**

**Total Persons Killed under the category of Pedestrian during the calendar years 2016 to 2018**

<b>S. No</b>	<b>States/UTs</b>	<b>2016</b>	<b>2017</b>	<b>2018</b>
1	Andhra Pradesh	1251	1379	1569
2	Arunachal Pradesh	0	3	8
3	Assam	24	538	515
4	Bihar	200	769	756
5	Chhattisgarh	49	467	438
6	Goa	59	47	49
7	Gujarat	697	985	1170
8	Haryana	1596	1071	1471
9	Himachal Pradesh	214	171	182
10	Jammu & Kashmir	58	62	103
11	Jharkhand	10	262	345
12	Karnataka	599	1054	1519
13	Kerala	1246	1332	1250
14	Madhya Pradesh	1627	1280	1504
15	Maharashtra	2103	1831	2515
16	Manipur	4	15	21
17	Meghalaya	32	46	25
18	Mizoram	4	18	9
19	Nagaland	1	5	7
20	Odisha	251	533	706
21	Punjab	433	265	415
22	Rajasthan	898	863	1448
23	Sikkim	3	10	3
24	Tamil Nadu	2966	3507	768
25	Telangana	619	972	1093
26	Tripura	42	57	68
27	Uttarakhand	18	127	146
28	Uttar Pradesh	284	1192	1366
29	West Bengal	72	1039	2618
30	Andaman & Nicobar Islands	5	9	6
31	Chandigarh	38	32	35
32	D & N Haveli	9	2	22
33	Daman & Diu	7	9	11
34	Delhi	250	423	420
35	Lakshadweep	1	0	0
36	Puducherry	76	82	75
<b>Total</b>		<b>15,746</b>	<b>20,457</b>	<b>22,656</b>

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